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Punjab Finance Act, 2005

7 of 2005

[29 June 2005]

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An Act to abolish levy of sales tax on certain services in the Province of the Punjab. Preamble.- Whereas it is expedient to abolish levy of sales tax on certain services in the Province of the Punjab; It is hereby enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Punjab Finance Act 2005.
- (2) It shall extent to whole of the Punjab.
- (3) It shall come into force on the first day of July 2005.

2. Amendment Of The Punjab Sales Tax Ordinance, 2000 (Ii Of 2000) :-

In the said Ordinance, in the Schedule, the following amendments shall be made, namely-

- (i) in serial No.1,-
- (a) in the heading, the words and commas "marriage halls, lawns,", appearing between the words "hotels" and "clubs" shall be omitted;
- (b) the existing sub-serial (b) shall be omitted; and
- (c) the existing sub-serials (c) and (d) shall respectively be relettered as (b) and (c).
- (ii) the existing serials No.5 and 6 shall be omitted.